

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 609
IB-2097(ND)/2019

IN THE MATTER OF:
M/s. Blue Star Ltd.

...PETITIONER

Vs.

M/s. Upal Buildtech Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor

:Ms. Aditya Maheshwari, Proxy
Counsel.

ORDER

Heard the submissions made by the counsel for the Operational Creditor and the proxy counsel for the Corporate Debtor. Proxy counsel for the Corporate Debtor has submitted that the arguing counsel is not available and sought a short adjournment in the matter. Therefore, Post this matter after one week including both the IAs (IA/107/2019 & IA/4400/2021). This is the last opportunity given to the Corporate Debtor for their arguments otherwise their right to argue the matter will be closed. List this matter on 14.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— sdr —

(P.S.N Prasad)
Member (J)

(Anjula)